

(2019) 07 MEG CK 0029

Meghalaya High Court

Case No: Writ Petition (C) No. 43 Of 2017

Sudipta Dhar

APPELLANT

Vs

State Of Meghalaya

RESPONDENT

Date of Decision: July 30, 2019

Acts Referred:

Amended Assam Aided High And Higher Secondary Schools Employees Rules, 1965 " Rule 11#Constitution Of India, 1950 " Article 12, 30

Citation: (2019) 07 MEG CK 0029

Hon'ble Judges: H.S. Thangkhiew, J

Bench: Single Bench

Advocate: H.R. Nath, K.P. Bhattacharjee, D.K. Warjri

Judgement